

Radharani

Vs

State of Madhya Pradesh

Criminal Appeal No. 643 of 1981

(CJI Y.V. Chandrachud, E.S. Venkataramiah JJ)

14.08.1981

ORDER

1. Heard counsel. Special leave granted.

2. The circumstances of the case are very sad and touching. A desolate woman jumped into a well with her two children. She was charged under Sections 307 and 309 of the Penal Code. She has been released on admonition for the offence under Section 309 of the Penal Code and has been sentenced to imprisonment for three months for the offence under Section 307. We see no valid reason for making this distinction and therefore direct that she shall be released on admonition for the offence under Section 307 also. She need not surrender to her bail.

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